

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On. 21. 10.3.03
 copies of order
 handed over to
 counsels for both
 side and one
 copy of said order
 communicated to the
 applicant.

12/3

Day 10.3.03
 SV

Order dt. 10.03.2003

None appears for the Applicant nor has any prayer been made on behalf of the Applicant seeking adjournment of this year old case of 1996. However, Mr. B. Dash, learned Additional Standing Counsel is present. In the said premises, it appears that the Applicant is not pressing the matter to proceed further and hence this Original Application is dismissed for default. No costs.

Send copies of this order to the Applicant and the counsels appearing for both the parties.

Vice Chairman

Member (Judicial)